

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7355/2023

(Arising out of impugned final judgment and order dated 23-02-2022 in CRM No. 19750/2021 passed by the High Court of Judicature at Patna)

SUBODH KUMAR @ SUBODH PANDIT

Petitioner(s)

VERSUS

THE STATE OF BIHAR &amp; ANR.

Respondent(s)

Date : 24-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. M A Rahman, Adv.  
Mr. N.A. Usman, Adv.  
Mr. Randhir Kumar Ojha, AOR

For Respondent(s) Mr. Anshul Narayan, Adv.  
Mr. Prem Prakash, AOR  
  
Mr. N. Venkatraman, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. V. C. Bharathi, Adv.  
Mr. Rupesh Kumar, Adv.  
Mr. Madhav Sinhal, Adv.

UPON hearing the counsel, the Court made the following  
O R D E R

In view of the letter circulated by the learned counsel appearing on behalf of respondent no.1 seeking adjournment to file counter affidavit, list after two weeks.

(BABITA PANDEY)  
COURT MASTER (SH)

(PREETHI T.C.)  
COURT MASTER (NSH)